

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of August, 2021 (through video conference)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.8.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	326/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Korba-Budhipadar Transmission System in Western Region .
	2.	404/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-I: 1 x 500 MVA, 400/220 kV Transformer at Panchkula Sub-station, Asset-II: 1x500 MVA , 400/220 kV transformer at Jalandhar Sub-station, Asset-III: 1x315 MVA, 400/220 kV Transformer at Samba Sub-station, Asset-IV: 400/220 kV, 3 x 105 MVA ICT along with associated bays at Hamirpur Sub-station, Asset-V: 220 kV, 2 nos. Line bays at Hamirpur Sub-station, Asset-VI: 220 kV, 2 nos. Line bays at Jalandhar Sub-station and Asset-VII: 1 x 500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Sub-station under "Augmentation of Transformers in Northern Region-Part B" in Northern Region.
	3.	118/TT/2020	PGCIL	Petition for approval of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 2 Nos. of 400 kV line bays at Neemrana Sub-station for termination of 400 kV D/C Neemrana-Dhanonda transmission line under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII).
	4	40/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset I: 50 MVAR Line reactor at Jaipur (South) in 400 kV D/C Kota- Jaipur (South) line (Part of 400 kV D/C Rapp- Jaipur TL) utilized as Bus reactor at Jaipur (south) Sub-station and Asset II : 400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur(South) (part of RAPP-Jaipur (S) 400 kV D/C line with one cktLILLO at Kota) under "transmission system associated with RAPP 7 and 8, Part-B".
	5	243/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Assets under NLC-I Transmission System in Southern Region
	6	44/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of assets under 765kV System for Central Part of Northern Grid- Part-II in Northern Region.
	7	271/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for (a) 400 kV Meerut-MandolaCkt-I along with associated bays at Meerut and Mandola Substations (COD: 1.10.2003), (b) 400 kV Meerut-MandolaCkt-II along with associated bays at Meerut and Mandola Sub-stations (COD: 1.4.2003), (c) ICT-II along with associated bays at Meerut Sub-station (COD: 1.4.2003), (d) ICT-III along with associated bays at Meerut sub-station

				(COD: 1.7.2003), (e) ICT-I along with associated bays at Meerut Sub-station (COD: 1.8.2005), (f) 800 kV Tehri-Meerut Ckt-I along with associated bays (COD: 1.4.2006), (g) 800 kV Tehri-Meerut Ckt-II and 400 kV S/C Meerut- Muzaffarpur transmission line (COD: 1.6.2006), and (h) ICT at Muzaffarnagar along with one No. 400 kV and one No. 220 kV bay (COD: 1.2.2007) under Tehri Transmission System in Northern Region.
8	217/TT/2020	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2019-24 tariff block for a) 40 percent fixed series compensation on GootyNeelmangla line II at Gooty and b) 40 percent fixed series compensation on GootyNeelmangla line I at Gooty , KadapaNagarjunasagar Circuit I and Circuit II at Kadapa under Fixed Series Comp. on 400 kV lines in Southern Region.
9	325/TT/2020	PGCIL		Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for Kawas Transmission System in Western Region.
10	30/TT/2021	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)-Rajnandgaon (TBCB) 765kV D/c line under POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B) in Western Region.
11	669/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission assets under Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalem in Southern Region.
12	116/TT/2020	PGCIL		Petition for revision of transmission tariff for 2004 9 tariff block, 2009 14 tariff block,Truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019- 24 tariff block Asset a 400 kV D/C Kanpur Auraiya transmission line along with bays at Auraiya Asset b two Nos. 400 kV bays at Kanpur Sub-station associated with 400 kV Kanpur- Auraiya transmission line Asset c LILO of 400 kV D/C Bareilly Mandola transmission line at Bareilly & Bus Reactor at Bareilly Asset d LILO of 400 kV S/c Lucknow Moradabad transmission line at Bareilly Asset e LILO of 400 kV Lucknow (UPPCL) Sultanpur (UPPCL) at Lucknow Asset f 80 MVAR, 420 kV Bus Reactor at Lucknow Sub-station and Asset g 400 kV Bareilly Moradabad transmission line along with associated bays under Northern Region System Strengthening Scheme I in Northern Region.
13	289/TT/2020	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for (a) 400 kV D/C DulhastiKishenpur Transmission Line with associated bays (b) 400 kV KishenpurWagoora Transmission Line along with associated bays at Kishenpur and Wagoora Sub-stations and (c) ICTs at Kishenpur under Dulhasti Transmission System in Northern Region
14	78/TT/2021	PGCIL		Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for RihandTransmission System in Northern Region.

	15	679/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) along with Bay extensions at Salem Pooling Station and Tuticorin Pooling Station and 80 MVAR Line Reactors at each end of both circuits of Tuticorin Pooling Station-Salem Pooling Station 765 kV D/C line (initially charged at 400 kV) under Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited-LTOA Generation Projects in Tuticorin Area-Part-B in Southern Region.
	16.	141/TT/2020	PGCIL	Petition for revision of transmission Tariff for 2004-9 and 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for (a) LILO of both circuit of 400 kV D/C Gazuwaka-Vijayawada line at Vemagiri and (b) Extension of 400/220 kV Sub-station at Vijayawada under System Strengthening-VI in Southern Region
	17.	289/TT/2019	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Provision of Spare ICTs and Reactor for Southern Region.
	18.	251/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for combined elements of 315 MVA 400/220 kV Auto transformer at Hyderabad, and 50 MVAR Reactor at Cuddapah under CTP Augmentation in Southern Region.
	19.	195/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined Assets of 400kV D/C Ranchi - Sipat Transmission Line with associated bays at Ranchi & Sipat Substations and 40% FSC on 400kV Ranchi - Sipat Transmission Line at Ranchi Sub-station under Kahalgaon -II, Phase II Transmission System in Western Region
	20.	322/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 50 MVAR Reactor alongwith associated equipment at Chandrapur Sub-station
6.8.2021 Friday At 10.30 A.M. Miscellaneous Petitions	1.	617/MP/2020 alongwith I.A.No.68/2020	BALCO	Petition under Section 86(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted from BALCO purportedly towards non-supply of power ( Interlocutory application for amendment of the Petition)( <i>On admission</i> )
	2.	618/MP/2020	SPDCAL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009( <i>On admission</i> ).
	3.	133/MP/2021 alongwith I.A.No.52/2021	RPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 250 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligations under the Power Purchase Agreement dated 2.1.2018 ("PPA"); declaration that the Petitioner's Termination Notice dated 20.06.2021 claiming discharge by way of termination of the PPA with

				respect to the limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA( Interlocutory application seeking ad-interim ex-parte stay on operation of the letters dated 5.5.2021 and 7.5.2021 and restraining the Respondents from taking any coercive action against the Petitioner (On admission).
4.	144/MP/2021	MPPMCL		Petition under Section 129 of the Electricity Act, 2003 for securing compliance of the judgment and order dated 5.9.2019 passed by the Hon'ble Supreme Court of India in Civil Appeal no. 13452 of 2015 (On admission).
5.	135/MP/2021	WKTL		Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 6.1.2016 for creation of security interest in the transmission project assets and other relevant documents of Warora Kurnool Transmission Limited in favor of new Security Trustee
6.	138/AT/2021	SNTL		Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the Sikar New Transmission Limited.
7.	137/TL/2021	SNTL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar New Transmission Limited
8.	140/AT/2021	SATL		Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the Sikar-II Aligarh Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
9.	139/TL/2021	SATL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar-II Aligarh Transmission Limited
10.	141/AT/2021	FBTL		Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the FatehgarhBhadla Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
11.	136/TL/2021	FBTL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Fatehgarh Bhadla Transco Limited
12.	92/MP/2020 alongwith I.A. Nos.5,66/2020	KWPCL		Petition under Section 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking quashing of the letter & invoice dated 7.11.2019 and the letter dated 8.11.2019 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges( Interlocutory applications for interim reliefs and appropriate directions)
13.	198/MP/2019 alongwith I.A.No.57/2021	TUL		Petition under Section 29(5) of the Electricity Act, 2003 read with Regulations 111& 115 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3(7) & Part 7 of Indian Electricity Grid Code 2010 for harmonious interpretation and application of Regulations for meeting the ends of justice and for

				consequential orders on revision of schedule in case of forced outage attributable to Force Majeure for reasons beyond the control of the generating company( Interlocutory application for urgent listing)
	14.	424/MP/2019	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 22.7.2019 in Petition No. 117/MP/2017 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 22.7.2019 in Petition No. 117/MP/2017.
	15.	452/MP/2019	NLC	Petition seeking approval for revision of Lignite Transfer Price of NLCIL Mines for the period 1.4.2014 to 31.3.2019 on account of truing up on additional capitalization for 2014-19, O&M expenses, Overburden Removal and consequent depreciation and Return on Equity as per Ministry of Coal guidelines dated 2.1.2015 on Fixation of Transfer Price of Lignite.
10.8.2021 Tuesday At 10.30.A.M. Generation Tariff	1.	301/GT/2020	NTPC	Petition for revision of tariff of JhanorGandhar GPS (657.39 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	2.	420/GT/2020	NTPC	Petition for approval of tariff of JhanorGandhar GPS (657.39 MW) for the period from 1.4.2019 to 31.3.2024.
	3.	253/GT/2020	NTPC	Petition for revision of tariff of KawasGPS(656.20 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	4.	488/GT/2020	NTPC	Petition for approval of tariff of Kawas GPS(656.20 MW) for the period from 1.4.2019 to 31.3.2024
	5.	297/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-I (6x210 MW) for the period from 1.4. to 31.3.2019 after the truing up exercise
	6.	401/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-I (1260 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	366/GT/2020	NLCIL	Petition for fixation of trued up tariff for NLCIL's Barsingsar Thermal Power Station 2 X 125 MW (BTPS) for the period from 1.4.2014 to 31.3.2019
	8.	386/GT/2020	NLCIL	Petition for fixation of tariff for NLCILs Barsingsar Thermal Power Station BTPS 250 MW (BTPS) for the period from 1.4.2019 to 31.3.2024
	9.	565/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Chandrapura Thermal Power Station Unit-III (130 MW).
	10.	568/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Mejia Thermal Power Station, Units-7 and 8 (1000 MW).
11.8.2021 Wednesday At 10.30 A.M.		Online Video Conferencing	Public Hearing at 10.30 A.M.	Public Hearing on “Draft Central Electricity Regulatory Commission (Ancillary Services) Regulations,2021”
13.8.2021 Friday At 10.30 A.M. Miscellaneous Petitions  <b>NOTE: (The matters shall be heard in two sessions, if required)</b>	1.	64/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	2.	467/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of

			various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
3.	730/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3x200+ 3x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015
4.	612/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
5.	613/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3x800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
6.	520/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
7.	183/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Barh Super Thermal Power Station Stage-II (2x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
8.	333/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-I (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
9.	508/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-I & II (1600 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

10.	342/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
11.	522/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station Stage-I (4x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
12.	517/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
13.	510/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Singrauli Super Thermal Power Station (2000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
14.	545/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage I (2x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
15.	501/MP/2019	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-II (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
16.	66/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-III (1000 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
17.	502/MP/2019	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Tanda Thermal Power Station (440 MW) in compliance of Ministry of Environment

				and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	18.	267/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-I (2x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	19.	496/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-II (2 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
	20.	501/MP/2020	NTPC	Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage-III (1 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
	21.	553/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage IV (1 x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	22.	414/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
	23.	499/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station, Stage-II (980 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	24.	597/MP/2020	NTPC Sail	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
17.8.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	469/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of: Asset-I: Combined Asset-A& B: (Asset A: 315 MVA ICT-I at Sikar 400/200 kV new Sub-station with 1 No. 220 kV Line bay and Asset-B: LILO of ckt-I of Sikar (RVPN)-Ratangarh (RVPN) 220 kV D/C line at Sikar(PG), Asset-C: LILO of Ckt-II of Sikar(RVPN)-Ratangarh(RVPN) 220 kV D/C line at



				Sikar(PG), Asset-D: 315 MVA ICT-II at Sikar 400/200 kV New Sub-station with 1 No. 220 kV line bay, Combined Asset Eto I (Asset E: LILO of 1st circuits of 400 kV Jhakri - Abdullapur transmission line at Panchkula, Asset F: LILO of 2nd circuits of 400 kV Jhakri - Abdullapur transmission line at Panchkula, Asset-G: 400/220 kV 315 MVA ICT-I along with associated bays at Panchkula Sub-station, Asset-H: 315 MVA ICT-II along with associated bays at Panchkula Sub-station, Asset-I: 125 MVAR bus reactor along with associated bays at Panchkula Sub-station, Asset-J: 400 kV, 80 MVAR bus reactor along with associated bays at 400/220 kV Sikar Sub-station, Asset-II: Asset-A: 400 KV Agra-Sikar (D/C QUAD) Line with associated Bays at Agra ; Asset-B: 2 nos. 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 nos. 50 MVAR Line Reactors under Bus Reactor operation mode at 400/220 kV Sikar Sub-station, Asset-III: One ckt of 400 kV D/C Sikar-Ratangarh line with associated bays, Asset-IV: Second ckt of 400 kV D/C Sikar-Ratangarh line with associated bays, Asset-V: 125 MVAR bus reactor at Ratangarh S/S (RRVPL) with associated bays and Asset-VI: 400 kV D/C Sikar-Jaipur line with associated bays under System Strengthening in Northern Region for Sasan and Mundra UMPP in Northern Region.
2.	209/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Singrauli Transmission System in Northern Region.
3.	248/TT/2020	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1 (a) 50MVAR Reactor at Narendra S/S, (b) Narendra Davanagere 400kV D/C TL and 50 MVAr Bus Reactor at Mysore, (c) LILO of Kolar-Sripreambudur 400kV S/C line along with 50 MVAr reactor at Kalivanthapattu, Asset-II (d) 2nd Auto Transformer at Hiriyur Sub-station, Asset-III (e) 1st 315 MVA Auto transformer at kalivanthapattu SS and (f) 2nd Auto transformer at kalivanthapattu SS along with associated bays and equipment and Asset-IV: mysore-Kozhikode 400kV D/C TI along with new 400/220 kV Sub-station with Mx315 MVA ICTs and 2x50 MVAr Switchable Line reactors at Kozhikode Sub-station and extension of Mysore Sub-station under transmission system associate with Kaiga 3&4 (2x235 MW) Project in Southern Region.
4.	656/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Transmission asset-1x500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada) S/s under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A).
5.	317/TT/2020	PGCIL		Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 period for Korba Transmission System in Western Region.
6.	219/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for the assets of Transmission System associated with Krishnapatnam UMPP PART B.
7.	214/TT/2020	PGCIL		Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission system associated with Kopili hydroelectric Stage-I extension project (2x50MW) in North Eastern Region.

8.	689/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset: 01 No. 160 MVA, 220/132kV, 3-Phase ICT at Baripada Sub-station (Shifted to Purnea Sub-station) under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions Eastern Region.
9.	28/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under WRSS XVI.
10.	382/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B" in Eastern Region.
11.	695/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Salal II Transmission System associated with Northern Region.
12.	467/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for combined assets of i) 400 kV Gandhar-Padge S/C transmission line with associated bays and 400 kV Gandhar-Gandhar S/C transmission line and ii) 220 kV Gandhar-Bharuch D/C transmission line with associated bays and 400 kV Gandhar-Dehgam D/C transmission line with Sub-station at Dehgam associated with Gandhar Gas Power Station (Stage-I) in Western Region.
13.	32/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset A Combined asset of Extension of both ckt. of 400 kV D/C (Quad) Biharsharif-Sasaram line to Varanasi by passing Sasaram & associated bays including 50 MVAR line Reactor in each circuit at Varanasi GIS Sub-station and 765kV Gaya Bay of LILO (Loop in portion) of 765kV S/C Gaya Fatehpur T/L including 240 MVAR non switchable line reactor at Varanasi GIS Sub-station, Asset B One ckt of 400 kV D/C Sasaram-Allahabad line to be shifted from NR to ER bus at Sasaram Sub-station and Asset C 765kV Fatehpur Bay of LILO (Loop in portion) of 765kV S/C Gaya-Fatehpur Line at Varanasi GIS Sub-station under Northern Region System Strengthening Scheme- XXVIII in Northern Region.
14.	378/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-I: LILO of both circuits of 400 kV D/C KishenpurWagoora T/L along with bays at New Wanpoh & 1 No. 315 MVA, 400/220kV ICT-I along with associated bays at New Wanpoh and 3 No. 220 kV Line Bays (, Asset-II: 400/220 KV 315 MVA ICT-II along with associated bays at New Wanpoh S/, Asset-III: 400 KV 125 MVAR Bus Reactor along with associated bays,Asset-IV: 400 kV D/C Kishenpur- New Wanpoh Line alongwith associated bays at both ends associated with Northern Region System Strengthening Scheme-XVI.
15.	653/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission asset-Tumkur (Pavagada) Pool-Hiriyur 400 kV D/C line along with associated bays and equipment at both ends under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I.
16.	23/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24

				tariff block for transmission assets under SYSTEM STRENGTHENING-XX in Southern Region.
	17.	352/TT/2020	PGCIL	Petition for true up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of : Asset-A consisting of Asset-I: Combined Asset of 400 kV D/C Orai-Orai (UPPTCL) line and associated bays at both ends; 1000 MVA 765/400 kV ICT-I along with associated bays at Orai(GIS) Sub-station; 330 MVAR, 765 kV Bus Reactor-I along with bay at Orai Sub-station; Asset-II: 330 MVAR, 765 kV Bus Reactor-II along with bay at Orai Sub-station; Asset-IV(b): Circuit- II of 765 kV D/C Orai- Aligarh Line with associated bays including 240 MVAR Line Reactor in both Ckt at both end, Asset-V: Combined Asset of LILO of 765 kV S/C Kanpur-Jhatikara Line at Aligarh with associated bays; 330 MVAR, 765 kV Bus Reactor-I along with bay at Aligarh Sub-station; 330 MVAR switchable L/R in 765 kV S/C Kanpur-Aligarh Line at Aligarh, Asset-VI: Combined Asset of 330 MVAR, 765 kV Bus Reactor-II along with bay at Aligarh Sub-station; LILO of 765 kV S/C Agra-Meerut Line at Aligarh with associated bays, Asset-VII: Bay extension at Jhatikara end to convert line reactor of 765 kV S/C Kanpur-Jhatikara TL into switchable line reactor, Asset-IX: 765 kV D/C Jabalpur Pooling station - Orai TL along with 2x330 MVAR line reactor along with Bay Extension at 765/400 kV Jabalpur Pooling Station and 02 nos. 765 Jabalpur Line bays along with 2x330 MVAR line reactor at Orai S/s, Asset-X: LILO of one circuit of 765 kV Satna-Gwalior TL along with 765 kV Satna Line Bay at Orai Sub Station and 240 MVAR Line Reactor at Orai S/s and 765 kV Gwalior bay at Orai Sub-station; Asset-B consists of Asset-VIII: Conversion of existing line reactor at Gwalior end of Satna-Gwalior Ckt-1 TL (to be LILO at Orai) in to switchable line reactor; Asset-C consists of Asset-III: 1000 MVA, 765/400 kV ICT-II along with associated bays at Orai(GIS) Sub-station and Asset IV(a): Circuit- I of 765 kV D/C Orai- Aligarh Line with associated bays including 240 MVAR Line Reactor in both Ckt at both end under ?Inter-Regional System Strengthening Scheme in WR and NR (Part-B) in Northern Region and Western Region.
	18.	655/TT/2020	PGCIL	Petition for approval of true up of transmission tariff for 2014-19 and determination of tariff for Asset I 1x500 MVA,765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1X500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV,500 MVA, single phase Auto Transformer as spare ICT at Jhatikra Sub-station under Spare 765/400 kV Transformers for Northern Region.
	19.	73/TT/2021	PGCIL	Petition for true up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for the assets of Transmission System for Phase-1 Generation projects in Orissa Part-C.
	20.	27/TT/2021	PGCIL	Petition for true up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Raipur Pooling Station Wardha 765 kV D/C second line with bay extension and equipment at 765 kV Raipur Pooling station & Wardha Sub-station under System Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F) in Western Region.
18.8.2021 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	138/AT/2021	SNTL	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the Sikar New Transmission Limited.
	2.	137/TL/2021	SNTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission

				(Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar New Transmission Limited
	3.	140/AT/2021	SATL	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the Sikar-II Aligarh Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	4.	139/TL/2021	SATL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Sikar-II Aligarh Transmission Limited
	5.	141/AT/2021	FBTL	Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by the FatehgarhBhadla Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	6.	136/TL/2021	FBTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Fatehgarh Bhadla Transco Limited
	7.	452/MP/2019	NLC	Petition seeking approval for revision of Lignite Transfer Price of NLCIL Mines for the period 1.4.2014 to 31.3.2019 on account of truing up on additional capitalization for 2014-19, O&M expenses, Overburden Removal and consequent depreciation and Return on Equity as per Ministry of Coal guidelines dated 2.1.2015 on Fixation of Transfer Price of Lignite.
24.8.2021 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	241/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-II for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	2.	485/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal STPS Stage-II (2x500 MW) for the period from 1.4.2019 to 31.3.2024
	3.	239/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-V for the period from COD(30.10.2015) to 31.3.2019 after the truing up exercise
	4.	415/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-V(1x500MW) for the period from 1.4.2019 to 31.3.2024.
	5.	372/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Kopili (Stage-II) Hydro Electric Plant (1 x 25 =25 MW) of North Eastern Electric Power Corporation Limited (NEEPCO LTD), Shillong
	6.	235/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Kopili Stage-II Hydro Electric Power Plant (1 x 25 MW = 25 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
	7.	157/GT/2020	APCL	Petition for revision of tariff of Indira Gandhi Super Thermal Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	8.	489/GT/2020	APCL	Petition for approval of tariff of Indira Gandhi Super Thermal Power Station (3x500 MW) for the period from 1.4.2019 to 31.3.2024
	9.	72/GT/2021	BBMB	Petition for determination of tariff of Generating Stations operated and managed by Bhakra Beas Management Board (BBMB) for the control period 1.4.2019 to 31.03.2024

	10.	21/GT/2021	Udupi	Petition seeking truing up of tariff for the period 1.4.2014 to 31.03.2019 and for determination of tariff for the control period starting from 1.4.2019 to 31.3.2024.
27.8.2021 Friday At 10.30 A.M. Miscellaneous Petitions	1.	47/MP/2021	RUMSL	Petition under Section 79 (1) (c) and (d) read with Sections 61, 62 and other applicable provisions of the Electricity act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for the modified application of the provisions of Regulation 7 of the sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the Guidelines issued by the Central Government for development of the Solar Parks( On admission)
	2.	53/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the bills of the Petitioner by the Respondents ( On admission) .
	3.	54/MP/2021	BRPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC Limited (On admission).
	4.	58/MP/2021	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Hydro Two Day Ahead Contracts, Hydro Green Term Ahead Contracts, Weekly Uniform Price Contracts and, Uniform Price Auction to Contracts in Term Ahead Market, Green Term Ahead Market as well as in Hydro Green Term Ahead Market at Power Exchange India Limited (On admission).
	5.	169/MP/2021	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Hydropower Contracts in Green Term-Ahead Market (GTAM) at Indian Energy Exchange Ltd. to facilitate Hydropower Purchase Obligation (HPO) compliance of obligated entities(On admission).
	6.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Limited.
	7.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Order dated 15.1.2020 in Petition No. 63/MP/2019 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order.
	8.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018.
	9.	21/MP/2019	AREPRL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.01.2018

				executed between the Petitioner and Respondent No. 1 FBTL; and further seeking extension of LTA operational time under the LTAA's dated 22.09.2016 executed between Petitioner and Respondent No. 2, PGCIL on account of Change in Law as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018
	10.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 04.03.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	11.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents herein for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioners 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra.
	12.	202/MP/2018	LAPL	Petition under Section 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No.1.
	13.	250/MP/2019 alongwith I.A.No.60/2021	GUVNL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for recall of the order dated 12th April, 2019 passed by the Commission in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two) dated 5.12.2018( Interlocutory application for urgent listing)
	14.	614/MP/2020 alongwith I.A.No.63/2021	APL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 seeking adjudication of disputes qua unilateral amendment of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited to supply power to Gujarat UrjaVikas Nigam Limited ( Interlocutory application seeking enforcement and compliance of this Commission's directions in Order dated 28.6.2021).
31.8.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	46/TT/2014	PGCIL	Determination of transmission tariff of Assets (05 nos.) under Common Scheme for 765kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009 in Western Region for tariff block 2009-14 period. (Received by way of remand) .
	2.	53/TT/2015	PGCIL	Petition for approval of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for transmission System associated with Kudankulam Atomic Power Project in Southern Region. (Received by way of remand) .
	3.	261/TT/2015	PGCIL	Petition for determination of Transmission Tariff DOCO to 31.03.2019 for Asset-1 765 KV line react at Jabalpur Pooling Substation for Jabalpur-Bina DOCO 05.10.2014 Asset-2 765 Line Bay at Bind Substation Jabalpur -Bina Doco 13.11.2014 Asset-3 765 KV line reactor Jablpur PS at Dharmjaygarh-Jabalpur PS DOICO 14.09.2015 and Asset-4 Dharamjaygarh-Jabalpur PS DOCO 15.09.2015 under line

			bays and reactor provision at POWSERGRID sub-station associated with system Strengthening Common for Western Region and Northern Region western Region( Received by way of remand) .
4.	60/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 2No. Line bays at Amritsar 400/220kV Sub-station and Asset-II: 4 No. 220kV Line bays at Malerkotla GIS 400/220kV Sub-station (under Northern Region System Strengthening Scheme- XXXI-B) (Received by way of remand).
5.	377/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block in respect of assets of combined assets under bus reactors in Northern Region (Phase-II).
6.	379/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block in respect of Combined Asset consisting of: Asset A1 80 MVAR line reactor of Barh-I Line (charged as bus reactor) at Gorakhpur Substation, Asset A2 80 MVAR line reactor of Barh-II Line (charged as bus reactor) at Gorakhpur Sub-station, Asset B Barh-II TPS-Gorakhpur 400 kV D/C (Quad) line alongwith 400 kV line bays at Gorakhpur Substation (excluding switchable line reactor), Asset C 125 MVAR Bus Reactor at Gorakhpur Substation Asset D Converting 2x80 MVAR Line Reactors at Gorakhpur end of 400 kV Barh Gorakhpur (Quad) transmission line to 2x80 MVAR Switchable Line Reactors under Immediate Evacuation System associated with Barh-II TPS in Northern Region .
7.	372/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff blocks for Assets under Eastern Region Strengthening Scheme III (ERSS-III) in Eastern Region.
8.	688/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for assets under Installation of Reactors in Western Region.
9.	682/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I(A) extension of 400/220 kV Sikar Sub-station with 1x500 MVA, 400/220/33 kV auto transformer along with associated bays, Asset I(B) extension of 400/220 kV Sikar Sub-station with 2 Nos. 220 kV line bays , Asset II(A) 400/220 kV, 500 MVA ICT along with associated bays at 400/220 kV Mainpuri Sub-station and Asset II(B) 2 No. 220 kV line bays at 400/220 kV Mainpuri Sub-station under Augmentation of Transformation Capacity at Mainpuri and Sikar in Northern Region.
10.	680/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under 765 kV System for Central Part of Northern Grid-Part III" in Northern Region
11.	354/TT/2020	PGCIL	Petition for revision of transmission tariff for , 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for Vindhychal Stage-II Transmission System in Western Region
12.	103/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Additional Special Energy Meters in Northern Region.
13.	6/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff

				block for Transmission System associated Northern Region System Strengthening Scheme XXIII in Northern Region consisting of assets Asset 1 and 2 Combined Assets of 500 MVA 400/220 kV ICT III & 500 MVA 400/220 kV ICT IV along with associated bay at Maharaniabagh Sub-Station Asset 3 500MVA 400/220 kV ICT II along with associated bays at Lucknow Asset 4 400/220 kV ICT along with associated bays at Bahadurgarh Sub-station
14.	11/TT/2021	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 2 No. Line bays at Amritsar 400/220 kV Sub-station, Asset-II (a): 2 No. Line bays at Malerkotla GIS 400/220 kV Sub-station, Asset-II (b): 2 No. Line bays at Malerkotla GIS 400/220 kV Sub-station, Asset-III: 2 Nos. 400 kV Malerkotla Bays at 400/220 kV GIS Sub-station at Kurukshetra under Northern Region System Strengthening Scheme-XXXI(Part-B)
15.	15/TT/2021	PGCIL		Petition for truing up 2014-19 tariff for 2019-24 for Asset 1: 2 No. 400kV Line Bays at Samba S/s & 2 No. 400kV Line Bays at Jalandhar S/s and Asset 2 : 2 No. 400kV Line bays at Samba S/s & 2 No. 50 MVAR Line Reactor at Samba S/s under Northern Region System Strengthening Scheme-XXIX.
16.	33/TT/2021	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: Pole-I of the 800 kV, 3000 MW Champa Pooling Station & Kurukshetra HVDC Terminals along with 800 kV Champa Pooling station -Kurukshetra HVDC Transmission Line (Asset-II: 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS substation at Kurukshetra, Asset-III: 8 nos. 220 kV Line Bays at 400/220 kV GIS substation at Kurukshetra, Asset-IV: Pole-II of the 800 kV, 3000 MW Champa & Kurukshetra HVDC Terminals along with associated bays; Asset-V: Kurukshetra (NR) - Jalandhar 400 kV D/C (Quad) line, one ckt. via 400/220 kV Nakodar (PSTCL) Sub-station along with associated bays (2 nos. GIS bays at Kurukshetra, 2 nos. conventional bays at Jalandhar, 2 nos. conventional bays at Nakodar, 1 no. 50 MVAR Line Reactor at Nakodar and 1 no. 50 MVAR Line Reactor at Jalandhar), LILO of Abdullapur-Sonepat 400 kV D/C (Triple) at Kurukshetra Sub-station along with associated bays (4 nos. GIS Bays at Kurukshetra) and, 1 no. 400 kV 125 MVAR Bus Reactor at Kurukshetra along with 1 no. associated GIS Bay at Kurukshetra under WR-NR HVDC interconnector for IPP projects in Chattisgarh in Northern Region & Western Region.
17.	64/TT/2021	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of combined Asset-A consisting of: Asset-I: 2 Nos. Bays at Nalagarh Extension, Asset-II: 2 Nos. Bays at Kota Extension, Asset-III: 400 kV D/C Bahadurgarh-Sonepat Line along with its associated bays at Bahadurgarh & Sonepat, Asset-IV: 315 MVA ICT-II at Sonepat, Asset -V: 315 MVA ICT-I at Sonepat, Asset -VI: two nos. Bays at Bhiwadi Extension and Asset -VII: 125 MVAR 400 kV Bus-Reactor at Sonepat along with its associated bay under Northern Region System Strengthening Scheme- XII in Northern Region.
18.	646/TT/2020	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission asset: replacement of existing 1 No.50 MVA, 220/132 kV ICTs by 160 MVA, 220/132 kV ICT at Balipara Sub-station along with replacement of 132 kV equipment under North Eastern Region Strengthening



**By order of the Commission**

**(T.D. Pant)**  
**Joint Chief (Legal)**  
**27.8.2021**